

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.252 - **CP/6(AHM)2024**  
**With**  
ITEM No.253 - **Mis.A/1(AHM)2024**

**Proceedings under Section 66 of CA 2013**

**IN THE MATTER OF:**

A.Menarini India Private Limited

.....**Applicant**

.....**Respondent**

**Order delivered on: 25/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Vaibhavi Parikh, Adv.  
For the RD :

**ORDER**

**CP/6(AHM)2024 & Mis.A/1(AHM)2024**

RD has filed reply. Ld. Counsel for the applicant is directed to file rejoinder to the reply filed by RD. Applicant is directed to file financial statement.

List for further consideration on 27.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**